

Ú

Crl.A.No. 230 OF 1997

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp

L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R

L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R

ITEM No.101

Court No. 10

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 230/1997

Ravindra S.Sawant

Appellant (s)

VERSUS

State of Maharashtra
(With Appln. for bail and with office report)

Respondent (s)

Date : 29/01/2002 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.P.SETHI

HON'BLE MR. JUSTICE BISHESHWAR PRASAD SINGH

For Appellant (s)

Mr. Sushil Kumar, Sr.Adv.
Mr. Makrand D. Adkar, Adv.
Mr. Tripurari Ray, Adv.
Mr. Rishi Agarwal, Adv.
Mr. S.D.Singh, Adv.
Mr. Vishwajit Singh, Adv.

For Respondent (s)

Mr. H.W.Dhabe, Sr.Adv.
Mr. S.V.Deshpande, Adv.

UPON hearing counsel the Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Mr. Sushil Kumar, learned senior counsel started his arguments at 12.25 p.m. and was on his legs when the court rose for the day. The matter remained part-heard.

.SP1

Anita

(V.P.Tyagi)
Court Master